

(Part II—Proceedings other than Questions and Answers)

1919

1920

LOK SABHA

Wednesday 5th December 1956

The Lok Sabha met at Eleven of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

QUESTION AND ANSWERS

(See Part I)

12.01 hours.

PAPERS LAID ON THE TABLE

THIRD ANNUAL REPORT OF INDIAN AIRLINES CORPORATION

The Minister of Communications (Shri Jagjivan Ram): I beg to lay on the Table, under sub-section (2) of section 37 of the Air Corporations Act, 1953, a copy of the Third Annual Report of the Indian Airlines Corporation 1955-56. [Placed in Library. See No. S-514/56].

AMENDMENT TO AIR CORPORATIONS RULES

Shri Jagjivan Ram: I beg to lay on the Table, under sub-section (3) of section 44 of the Air Corporations Act, 1953, a copy of the Notification No. 7-CA(8)/56, dated the 19th November, 1956, making certain amendment to the Air Corporations Rules, 1954. [Placed in Library. See No. S-515/56.]

RESOLUTION re AMBAR CHARUKHA ENQUIRY COMMITTEE

The Minister of Production (Shri K. C. Reddy): I beg to lay on the Table a copy of the Resolution No. 12/43/56-AC, dated the 26th September, 1956, containing the Gov-  
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ernment's views on the recommendations of the Ambar Charukha Enquiry Committee. [Placed in library. See No. S-517/56.]

STATEMENT re ACTION ON THE CONVENTION AND RECOMMENDATIONS ADOPTED BY THE I.L.C.

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table a copy of the Statement showing action taken or proposed to be taken by the Government of India on the Convention and Recommendations adopted by the International Labour Conference at its 38th Session, held at Geneva in June, 1955. [Placed in Library. See No. S-516/56.]

Shri T. B. Vital Rao (Khammam): Could we know why there has been so much delay in making this statement since the International Labour Conference was held in June 1955? Now we are in December 1956. More than 18 months have passed. According to the ILO convention, this should be laid on the Table of the Houses of Parliament as soon as it is passed.

Shri Abid Ali: As soon as a decision is taken, this should be laid on the Table of the Parliament. That is the system. The reason for the delay was that after the Convention and Recommendations were passed, we consulted other Ministries and State Governments also. Thereafter, as the hon. Member himself knows, this matter has to be placed before a Tripartite Committee in India, and after their decision is communicated, Government take the final decision and place it here.

Shri T. B. Vital Rao: The hon. Deputy Minister said that the matter

[Shri T. B. Vital Rao]

was placed before the Tripartite Committee. After June 1955, there was no Indian Labour Conference held at all. It was held only in May, 1955, and the International Labour Conference was held in June 1955.

**Mr. Deputy-Speaker:** Other Ministries had to be consulted.

**Shri Abid Ali:** I did not say "Tripartite Conference"; I said "Tripartite Committee". A meeting of the Tripartite Committee was held and this matter was considered and their decision communicated to us. On that basis, Government's decision has been arrived at and now it is being placed here.

**Shri Kamath (Hoshangabad):** The Order Paper shows that the Statement laid on the Table refers to the action taken or proposed to be taken. So part of it refers to action proposed to be taken. May I not request Government to afford an opportunity to the House to discuss the recommendations of the International Labour Conference before they finally make up their mind as to what action should be taken in these matters. This is a very important matter.

**Shri Abid Ali:** I am entirely in your hands.

**Mr. Deputy-Speaker:** I will consider it.

**Shri Feroze Gandhi (Pratapgarh Distt.—West cum Rae Bareli Distt.—East):** May I know whether the Motion standing in my name will be taken up at 15.00 hours today? I ask this because it is not on the Order Paper today, though it was on the Order Paper yesterday.

**Mr. Deputy-Speaker:** It is on the Order Paper even today.

**Shri U. M. Trivedi (Chittor):** On a point of order.

**Mr. Deputy-Speaker:** Before anything is placed before the House?

**Shri U. M. Trivedi:** Yes.

**Mr. Deputy-Speaker:** Unless something has been placed before the House, a point of order cannot be raised.

#### VACATION OF SEAT OF A MEMBER

**Shri Altekar (North Satara):** I beg to move:

"In pursuance of clause 4 of Article 101 of the Constitution of India the seat of Shri Sibnarayan Singh Mahapatra, Member of Lok Sabha, who has been absent from all meetings of the House for a period of more than 60 days is hereby declared vacant".

**Mr. Deputy-Speaker:** Motion moved:

"In pursuance of, clause 4 of Article 101 of the Constitution of India, the seat of Shri Sibnarayan Singh Mahapatra, Member of Lok Sabha, who has been absent from all meetings of the House for a period of more than 60 days is hereby declared vacant".

**Shri U. M. Trivedi (Chittor):** My point of order is only this. This is a Motion which ought to come from the Leader of the House or from the Minister of Parliamentary Affairs. Shri Altekar, in his capacity as Chairman of the Committee on Absence of Members, moved the Motion regarding the Report of the Committee yesterday. With that, his duty was finished. Today's Motion is a Motion on behalf of Parliament; it ought to come either from the Minister of Parliamentary Affairs or from the Leader of the House.....

**Mr. Deputy-Speaker:** Or someone authorised by the Leader of the